

**GOVERNMENT OF INDIA  
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 1494  
TO BE ANSWERED ON WEDNESDAY, THE 27<sup>TH</sup> DECEMBER, 2017**

**MONTHLY PROGRESS REPORTS IN MPLADS**

**1494. SHRI SUNIL KUMAR SINGH:**

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether monthly progress report of the works being done through MPLADS of the members of 16th Lok Sabha is not being submitted to the members and the Ministry by the concerned officials;**
- (b) if so, the number of the members regarding whom the monthly report is not being received regularly and the reasons therefor;**
- (c) whether the Government is seeking/propose to seek monthly progress report online;**
- (d) whether any mechanism has been set by the Government to redress complaints or control in case of nonadherence to rules in the works of MPLADS; and**
- (e) if so, the details thereof and if not, the time by which it is likely to be done?**

**ANSWER**

**MINISTER OF STATE IN MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS [SHRI VIJAY GOEL]**

**(a) & (b): Implementation of the Members of Parliament Local Area Development Scheme (MPLADS) in the field is undertaken by the District Authorities in accordance with the State Government's technical, administrative and financial rules and in accordance with the Guidelines on MPLADS.**

**Para 6.4 (viii) of the Guidelines on MPLADS stipulates that the Nodal District Authority should submit Monthly Progress Report (MPR) to Government of India, State Government / UT Administration and the MP concerned for each MP separately on or before the 10<sup>th</sup> of the succeeding month. In cases of delay coming to notice, this Ministry follows-up with the concerned nodal districts (this is a continuous dynamic process).**

**Details of honourable Members of Parliament who do not receive MPRs regularly are not centrally maintained by Ministry of Statistics & Programme Implementation.**

**(c): Yes, Madam. The Government is seeking online MPRs from the nodal districts. For facilitating the same, a new integrated website is operational since April, 2015.**

**(d) & (e): Instances of violation of guidelines or rules come to notice from time to time. In such cases appropriate action is taken by the District Authorities / State Governments, including penal and departmental action and recovery / recoupment of Members of Parliament Local Area Development Scheme (MPLADS) funds (this is a continuous process).**

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